

registered as sick company on 17.11.1999 and BCCL on 04.05.2001. Both the companies have been referred to Board of Industrial and Financial Reconstruction (BIFR) and consequently their revival packages, as approved by the Government, are under implementation. Hence, ECL and BCCL are still under the purview of BIFR as per the provisions of Sick Industrial Companies (Special Provisions) Act, 1985.

(c) In case of ECL Capital outlay allocated is Rs. 2281.39 crore and Capital Expenditure incurred so far is Rs. 1196.17 crore. In case of BCCL, CIL Board has allocated Rs. 1350 Crore, which has been entirely spent on revival.

(d) The amount for the welfare of labourers from 2007-08 to 2011-12 (upto Dec.) in respect of ECL and BCCL is given below:

Year	Amount spent (Rs. in crores)	
	ECL	BCCL
2007-08	69.2728	263.30
2008-09	75.3841	309.04
2009-10	85.8615	349.14
2010-11	89.8938	351.19
2011-12 (upto Dec.)	60.4282	190.57

#### **Sale of sugar in the open market**

†\*174. SHRI RAM JETHMALANI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that Government decides every month the quota of sugar to be released for sale in the open market for common consumers of the country;

(b) if so, the criterion fixed by Government to decide the monthly quota of sugar; and

(c) the quota of sugar released during October, 2011 to March, 2012; month-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Sir.

(b) The monthly non-levy sugar quota for internal consumption is decided based on various factors like anticipated demand, sugar stocks, price trends in the domestic and international markets, the festivals falling in the particular month etc.

(c) The quota of sugar released during October, 2011 to March, 2012, month-wise in the open market is as under:-

†Original notice of the question was received in Hindi.

(Quantity in lac tons)	
Month	Total non-levy quota released for the month.
October, 2011	17.50
November, 2011	17.01
December, 2011	17.006
January, 2012	14.00
February, 2012	12.50
March, 2012	12.50

**Affordable and easy justice to common man**

\*175. SHRI ISHWAR SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government proposes to make affordable and easy justice available to common man in the country;
- (b) if so, the details thereof;
- (c) whether the Government has evolved any scheme in this regard; and
- (d) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED):  
 (a) to (d) The Government has been taking several initiatives from time to time to improve the justice delivery system and for making it affordable and accessible to the common man. These initiatives *inter-alia* include measures for strengthening the judicial system, reviewing the strength of the judges from time to time and setting up of part time/special courts, undertaking special drives for speedier disposal of cases, improving infrastructure in the courts and increasing use of ICT for court management as well as for providing citizen centric services at all levels starting from Supreme Court/High Courts to the district and subordinate courts. Some of these initiatives are as under:-

- (i) Increasing access by reducing delays and arrears in the system has been the constant endeavor of the Government. For this, several steps have been taken both for making structural changes as well as for monitoring the performance of the courts in so far as their disposal are concerned. the disposal has been accelerated by undertaking a special drive from 1st July, 2011 to 31st December, 2011. At the same time, the Government has recently set up a National Mission for Justice Delivery and Legal Reforms which will be addressing the issues of delays and arrears in the judicial system as well enforcing better accountability at all levels